

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 118
(IB)-597(PB)/2017

IN THE MATTER OF:

Oriental Bank of Commerce

..... Petitioners/Applicant

v.

M/s. Sonear Industries Ltd. & Anr.

..... Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code, CIRP

Order delivered on 20.11.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS

For the Petitioner(s):

Mr. Dhruvajit Saikia Mr. Akshay Goel, Advs. for RP

For the Respondent(s):

Mr. Pranav Saxena & Ms. Surbhi Sinha, Advs.

ORDER

CA-1198(PB)/2018

This is an application filed by the RP for extension of CIRP period further for ninety days under section 12(2) of IBC. The application is annexed with the minutes of the 5th meeting of CoC convened on 25.10.2018 wherein resolution is passed by the CoC with 100 percent voting. The application is allowed. The CIRP period is extended further for ninety days from 12.11.2018.

CA-1198(PB)/2018 stands disposed of.

C.P. No. (IB)-597(PB)/2017

Ld. Counsel for the RP states that they have filed an application where the pleadings are complete. None appears for the ex-management.

List on 29.11.2018.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)